

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process)
Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF
UNION CHAINS AND JEWELLERS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Union Chains And Jewellers Private Limited
2.	Date of incorporation of corporate debtor	15/05/1998
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Maharashtra, Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U36911MH1998PTC114944
5.	Address of the registered office and principal office (if any) of corporate debtor	67/1 Dhanji Streetground Floor Mumbai Mh 400003.
6.	Date of closure of Insolvency Resolution Process	13/12/2021
7.	Liquidation commencement date of corporate debtor	13/12/2021 (Order pronounced on 26/10/2021 and order issued on 13/12/2021)
8.	Name and registration number of the insolvency professional acting as liquidator	Mr. Ankur Kumar IBBI Registration No: IBBI/IPA-002/IP-N00113/2017-18/10283
9.	Address and e-mail of the liquidator, as registered with the Board	Office No.18, 10 th Floor, Pinnacle Corporate Park, Bandra Kurla Complex, Bandra (e), Mumbai- 400051. Email: Ankur.srivastava@ezylaws.com
10.	Address and e-mail to be used for correspondence with the liquidator	Office No.18, 10 th Floor, Pinnacle Corporate Park, Bandra Kurla Complex, Bandra (e), Mumbai- 400051. Email: - unionchain-cirp@ezylaws.com
11.	Last date for submission of claims	11.01.2022

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of liquidation of the Union Chains And Jewellers Private Limited on receipt of order on 13.12.2021 (Order pronounced on 26.10.2021).

The stakeholders of Union Chains And Jewellers Private Limited, are hereby called upon to submit their claims with proof on or before 11.01.2022 to the liquidator at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of liquidator : Ankur Kumar
Date and Place : 15.12.2021, Mumbai

